

[Mr. Speaker]

In the newspapers, a controversy has started whether Mahatma Gandhi died in the lawns of Birla House or inside the building. Some Members have already submitted some motions. I am not allowing them now, because some other agency must take it up. Parliament cannot begin a discussion now. It is a controversy which is there. I am not allowing any thing now. It is an unhealthy controversy. Let us not bring it before the House.

SHRI J. M. BISWAS (Bankura) : Let the Government take over the entire house; we do not want a discussion.

13.02 hrs.

Re : Question of Privilege

श्री रवि राय (पुरी) : अध्यक्ष महोदय, मैं एक महत्वपूर्ण प्रश्न की ओर आपका ध्यान खींचना चाहता हूँ। यह सवाल किसी पार्टी का नहीं है बल्कि संसद सदस्यों के अधिकारों का है। आप जानते हैं कि श्री मधु लिमये का विशेषाधिकार भंग का सवाल आपके पास पड़ा हुआ है। और आज अखबार में जो जजमेन्ट निकला है उसमें साफ लिखा हुआ है कि मधु लिमये जी को गैर, कानूनी ढंग से सरकार ने कैद कराया था जिसकी वजह से वे लोक सभा की बैठकों में बीस दिन तक भाग नहीं ले सके। जस्टिस प्रोवर का जो जजमेन्ट है, मैं उसको कोट करना चाहता हूँ . . .

MR SPEAKER : I have understood the case.

SHRI V. KRISHNAMOORTHY (Cuddalore) : We want a copy of the judgment.

MR. SPEAKER : Let me see. After all, this was reserved. I had asked the Home Minister to make a statement. He said that after the judgment of the Supreme Court comes he will see. It had come in the newspapers. But we have to follow the procedure which we have ourselves laid down earlier.

श्री रवि राय : लेकिन कल सदन उठने के पहले यह हो जाये ।

MR. SPEAKER : I do not know whether it would be possible. Tomorrow is the last day of this session. First the copies of the judgment must be got and then one must make a statement and then we have a discussion, and all that. I do not know if it will be possible tomorrow. I had assured the House and the Home Minister also assured the House that it will go through. Whether it can be done tomorrow, I am not very sure.

13.04 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at Seven Minutes Past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

RE : KERALA GOVERNMENT'S REPORTED DECISION TO WITHDRAW CASES AGAINST CENTRAL GOVERNMENT EMPLOYEES.

SHRI S. M. BANERJEE (Kanpur) : Sir, I have a submission to make. It is not a point of order. It is a very humble submission. This session of Parliament is going to end tomorrow. This morning I wanted the permission of the Speaker to raise a very pertinent matter but since Shri Hiren Mukerjee raised another matter I did not think it proper to raise it then. You must have read in today's newspapers that the Kerala Government wants to withdraw all cases against Central Government employees.

MR. DEPUTY-SPEAKER : The Speaker did not give you permission to raise it.

SHRI S. M. BANERJEE : He disallowed the adjournment motion and the calling-attention. That is why I am not asking . . . (Interruption)

MR. DEPUTY-SPEAKER : Under rule 377 also he has not given permission.

SHRI S. M. BANERJEE : He rejected it.